

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

[Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad]

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 266870/2025 - APPROPRIATE ORDERS/DIRECTIONS IA No. 294928/2024 - APPROPRIATE ORDERS/DIRECTIONS IA No. 212312/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 80632/2018 - EXEMPTION FROM FILING O.T. IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES IA No. 169036/2024 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 30-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

On the request of the Petitioner appearing in-person, list  
on 30.04.2026.

(GULSHAN KUMAR ARORA)  
DEPUTY REGISTRAR

(NAND KISHOR)  
ASSISTANT REGISTRAR